

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3675
TO BE ANSWERED ON 02.04.2025

ROBUST PROTECTION SYSTEM UNDER MISSION VATSALYA

3675. SHRI NEERAJ DANGI:

Will the Minister of Women and Child Development be pleased to state:

- (a) the details of missing and helpless children under Vatsalya Yojana, State-wise and whether Government proposes to enter into a partnership with the private sector for their protection, if so, the details thereof;
- (b) the details of children registered under the said mission, State-wise;
- (c) the appropriate measures taken by Government to strengthen child protection systems and raise awareness about family-based care to promote this mission; and
- (d) whether there is any monitoring mechanism or agency established for robust implementation of this scheme, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD
DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)**

(a) & (b): Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya', in partnership with the State Governments and Union Territory Administrations to deliver services for children in difficult circumstances including missing and helpless children, which includes institutional care and non-institutional care services. 24x7 out reach services are also provided through Child Help Line (1098) under the Mission. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc.

The fund sharing pattern between Centre and States is in the ratio of 60:40 for all States and UTs with legislature except the North-Eastern States and Hilly States - Himachal Pradesh and Uttarakhand and UT of Jammu & Kashmir, where the cost sharing is in the ratio of 90:10. In Union Territories without legislature, 100% cost is borne by the Central Government.

Rule 24 (1) (vi) of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 provides for sponsorship through institutions, companies or corporation either public or private.

Mission Vatsalya scheme guidelines stipulate support for children under Private aided sponsorship wherein individuals/ institutions/ company/ banks/ industrial units/ trusts etc. can provide assistance to children in difficult circumstances.

State-wise number of children including missing and helpless children residing in the Child Care Institutions under institutional and non-institutional care, as on 31.03.2024, is at **Annexure**.

(c): The Ministry constantly engages with the States/ UTs from time to time as regards implementation of Mission Vatsalya Scheme. The Ministry has issued various advisories for supporting on ground implementation. Online training and capacity building programmes are conducted for the stakeholders for awareness and better implementation of the scheme. The Mission Vatsalya guidelines provide for training and capacity building programmes at Block, District & State levels for different categories of functionaries and Awareness generation through Information, Education & Communication (IEC) and media campaign including printing and dissemination of IEC materials.

The initiatives taken under the Mission Vatsalya Scheme include collaboration with National Institute of Mental Health and Neurosciences (NIMHANS), Bangalore under “SAMVAD” (Support Advocacy & Mental Health Interventions for Children in Vulnerable Circumstances and Distress). SAMVAD works in areas of Mental Health, Care & Protection, Education and Policy & Law. Various training and capacity building programmes have been conducted for child protection functionaries and others stakeholders across the States/ UTs.

Also the Ministry in collaboration with Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie has developed an online training module on Juvenile Justice (Care and Protection for Children) Act, 2015 (as amended in 2021) for capacity building of multiple stakeholders such as State Governments/ UT Administrations, district authorities and others.

The Ministry has issued various guidelines and advisories from time to time for strengthening implementation of Mission Vatsalya by the States/UTs. These include Mission Vatsalya Guidelines, Standard Operating Procedures for Child Helpline, Model Foster Care Guidelines 2024 among other advisories.

(d): The Ministry implements the Mission Vatsalya Scheme through the State and UT Governments and regularly follows up with them so as to ensure that CCIs adhere to the standards of care as per the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) provisions. Further, as per section 106 of JJ Act, 2015, the primary responsibility and execution of the JJ Act, 2015 lies with the States/UTs.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF THE RAJYA SABHA UN-STARRED QUESTION NO.3675 FOR ANSWER ON 02.04.2025 RAISED BY SHRI NEERAJ DANGI REGARDING ROBUST PROTECTION SYSTEM UNDER MISSION VATSALYA

STATE-WISE NUMBER OF CHILDREN INCLUDING MISSING AND HELPLESS CHILDREN RESIDING IN THE CHILD CARE INSTITUTIONS UNDER INSTITUTIONAL AND NON-INSTITUTIONAL CARE (AS ON 31.03.2024)

| S. No. | States/UTs | No. of Children in Institutional Care | No. of Children in Non-Institutional Care |
|--------------|--------------------------------------|---------------------------------------|---|
| 1 | Andhra Pradesh | 1546 | 10000 |
| 2 | Arunachal Pradesh | 206 | 1719 |
| 3 | Assam | 1241 | 1919 |
| 4 | Bihar | 2227 | 4001 |
| 5 | Chhattisgarh | 1843 | 1137 |
| 6 | Goa | 461 | 62 |
| 7 | Gujarat | 3195 | 450 |
| 8 | Haryana | 963 | 643 |
| 9 | Himachal Pradesh | 926 | 1352 |
| 10 | Jammu & Kashmir | 1104 | 4024 |
| 11 | Jharkhand | 1238 | 4629 |
| 12 | Karnataka | 3110 | 12449 |
| 13 | Kerala | 776 | 1455 |
| 14 | Madhya Pradesh | 2597 | 13715 |
| 15 | Maharashtra | 3495 | 21680 |
| 16 | Manipur | 2295 | 1288 |
| 17 | Meghalaya | 1031 | 1083 |
| 18 | Mizoram | 1172 | 1516 |
| 19 | Nagaland | 562 | 779 |
| 20 | Odisha | 4431 | 3697 |
| 21 | Punjab | 533 | 4150 |
| 22 | Rajasthan | 2733 | 933 |
| 23 | Sikkim | 468 | 460 |
| 24 | Tamil Nadu | 10118 | 5411 |
| 25 | Telangana | 2243 | 4858 |
| 26 | Tripura | 948 | 1373 |
| 27 | Uttar Pradesh | 3226 | 10000 |
| 28 | Uttarakhand | 589 | 1817 |
| 29 | West Bengal | 4744 | 2750 |
| 30 | Andaman & Nicobar Islands | 274 | 1 |
| 31 | Chandigarh | 222 | 309 |
| 32 | Dadra & Nagar Haveli and Daman & Diu | 36 | 984 |
| 33 | Ladakh | 84 | 411 |
| 34 | Lakshadweep | 0 | 0 |
| 35 | Delhi | 1216 | 635 |
| 36 | Puducherry | 739 | 171 |
| Total | | 62592 | 121861 |
